

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

**JUDICIAL DEPARTMENT**

CM No. 5727--C-2021

**RSA 5441 of 2019 (O&M)**

Manohar Lal and Anr

Vs.

Om Parkash since deceased through Irs and ors

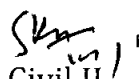
To,

R.No.1(ii) **Mridul s/o Dharminder predeceased s/o Om Parkash r/o village  
Manakpur, Tehsil Anandpur Sahib, now Nangal Distt Ropar.**

Whereas, it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued against him to appear in this Court on 07.3.2022 personally or through summons authorized by law to act for him or an Advocate of this Court to defend the above noted case failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 12.01.2022.

Yours Faithfully,

  
Superintendent, Civil II  
For Asstt. Registrar (C&J)

